

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
N E W D E L H I

MP-530/90
O.A. No. 2201/89
T.A. No.

199

DATE OF DECISION 19.9.90.

Shri Udayan Banerjee Petitioner

Shri A.K. Behra Advocate for the Petitioner(s)

Versus

Union of India & Others Respondent

Shri N.S. Mehta, Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (J)

The Hon'ble Mr. D.K. Chakraverty, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

JUDGEMENT

(Q60 the Bench delivered by Hon'ble
 Mr. D.K.Chakraverty, Member (A))

The learned counsel of the applicant states
 that he does not wish to pursue the present application.

The application, is, therefore, disposed of as withdrawn
 with liberty to file fresh application in an appropriate
 forum in accordance with law, if so advised.

There will be no order as to costs.

D.K.Chakraverty

(D.K.CHAKRAVERTY)
 MEMBER (A)

P.K.Kartha

(P.K.KARTHA)
 VICE CHAIRMAN

pkk